

ditor General of India have *inter alia*, observed that the supply of Lignite to Thermal Power Station-I during the period 1981-83 to 1987-88 had been at the transfer price which was higher than the cost of production.

The pricing of Lignite as district from the actual cost of production is based on various parameters which *inter alia* take into account the equity investment. The transfer or sale price of lignite is therefore different from the actual cost of production of lignite per tonne.

Clearance of projects of CIL

615. SHRI SURESH PACHOURI: Will the Minister of ENERGY be pleased to state:

(a) whether Government have cleared the projects of Coal India Limited;

(b) if so, what is the total amount required for these projects;

(c) by when these projects are likely to be completed; and

(d) to what extent it will help in meeting the shortage of power and coal?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI):

(a) to (d) During the period 1.4.90 till date the following projects and Revised Cost Estimates (RCE) of Coal India Ltd. have been sanctioned by the Government:--

S.No.	Name of Project and Company	Target Capacity (mts)	Capital cost Rs. crores	Likely date of completion
1.	RCE for Central Workshop, Singrauli, NCL	Non-mining project	68.72	1991-92
2.	RCE for Amlohri OCP, NCL	4.1	527.11	1992-93
3.	RCE for Katras UG, BCCL	0.9	91.81	1991-92
4.	RCE for North Amlabad UG, BCCL	0.57	69.48	1993-94
5.	RCE for Satgram UG, ECL	1.2	148.26	1994-95
6.	RCE for Bharatpur OC, SECL	3.5	158.97	1991-92
7.	RCE for Dhanpuri OC, SECL	1.25	54.69	1991-92
8.	RCE for Ghugus OCP, OCLP	1.50	98.07	1991-92
9.	RPR for J.K. Nagar UG, ECL	0.87	95.28	1992-93
10.	Lingaraj OCP, SECL	5.0	229.84	1996-97
		18.79	1542.23	

Out of these the following projects are linked to Thermal Power Projects/Captive Power Plants:

(i) Dhanpuri OC—Amarkantak TPS of MPEB

(ii) Lingaraj—Halcher STPS of NTPC

(iii) Amlohri OCP—Rihand STPS of NTPC

(iv) Bharatpur—Captive Power Plant of NALCO

(v) Ghugus OC—Chandrapur TPS of MPEB.

These projects when completed would contribute more than 18 m.t. of coal meant for generation of power and other consumers. Besides, the above, the Government has also sanctioned 8 Advance Action plants of CIL during the current year in order to enable coal companies to undertake initial activities for development of new projects.

Combating Malaria

616. SHRI SURESH PACHOURI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government are considering to prepare a comprehensive plan to check malaria in the country;

(b) if so, what are the States where malaria has been spreading since last one year; and

(c) what steps are being taken by the Central Government to help the State Governments in checking malaria?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): (a) Yes.

(b) As per the reports received from the State Governments, the States of Haryana, Jammu & Kashmir, Himachal Pradesh, Andhra Pradesh,

Tamil Nadu, Goa and Orissa and the Union Territories of Chandigarh and Delhi have registered increase in malaria incidence in 1990 compared to 1989.

(c) The following specific steps are being continued to check spread of malaria:—

— Selective judicious residual insecticidal spray with appropriate insecticide.

— Fortnightly surveillance for detection and treatment of cases.

— Bio-environmental control methods through minor engineering modification in rural areas and antilarval measures through chemicals and use of larvivorous fish and environmental management in Urban areas.

— Intensification of special inputs in highly malarious areas with emphasis on personal protection measures, community involvement through health education etc.

Compulsory primary education for the children between the age group of 6 to 14

617. SHRI PRAMOD MAHAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to make primary education compulsory for the children of age group between 6 to 14;

(b) if so, what are the details thereof; and

(c) if not, what are the reasons thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) and (b) In pursuance of the Constitutional directive to provide free and compulsory education to all children up to the age group of 14 years, 14 states and 4 UTs have enacted legislations